

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
HYDERABAD**

REGIONAL BENCH - COURT NO. 1

**SERVICE TAX COD APPLICATION NO. 30698 OF 2019  
SERVICE TAX APPEAL NO. 30609 OF 2019**

(Arising out of Order-in-appeal No. HYD-EXCUS-MD-AP2-0061-18-19 dated 31.08.2018  
passed by Commissioner GST & Central Excise (Appeals-II) Hyderabad)

**M/s Awadh Constructions**

**...Appellant**

Civil Engineering Contractor, Plot No 21,  
H.No. 5-60, Ayyappa Colony, Dammaiguda,  
Hyderabad-500083

VERSUS

**Commissioner of Central Tax**

**...Respondent**

Medchal-GST,  
H.No11-4-649/B,  
Lakdikapool  
Hyderabad

**APPEARANCE:**

Mr J. Vijay, Adv for the Appellant

Shri Mir Anwar Mohiuddin Authorised Representative for the Respondent

**CORUM: HON'BLE MR. P.K. CHOUDHARY, MEMBER(JUDICIAL)  
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)**

**DATE OF HEARING: March 10, 2022**

**Miscellaneous Order No. 30373/2022**

**FINAL ORDER NO. 30047/2022**

**P.K. CHOUDHARY**

COD applications allowed.

It is pointed out that the matter has been settled under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. The Appeal, therefore, stands dismissed as withdrawn.

**(P.K. CHOUDHARY)  
MEMBER(JUDICIAL)**

**(P.V. SUBBA RAO)  
MEMBER (TECHNICAL)**

